

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 922 of 2020**

**IN THE MATTER OF:**

**Canara Bank**

**....Appellant**

**Vs**

**Manoj Kumar Sharma & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. PBA Srinivasan, Ms. Ichchha Kalash and Mr. Parth Tandon, Advocates.**

**For Respondents: Mr. Shaunak Mitra and Mr. Patita Paban Bishwal, Advocates for R-1.**

**ORDER**  
**(Through Virtual Mode)**

**19.10.2020:** The issue raised in this appeal is that the admitted claim of Appellant is Rs.8,82,59,174/-. As against the same it has been allowed Rs.2,06,78,794/-. Appellant wanted to recover the balance amount by invoking Personal Bank Guarantee. However, it appears that Resolution Plan has been approved in Corporate Insolvency Resolution Process of the Corporate Debtor and the same has been assailed in an appeal before this Appellate Tribunal. It also appears that the impugned order is only an interim direction passed in the matter, which is still pending before the Adjudicating Authority.

Since the appeal referred hereinabove is stated to be pending consideration before this Appellate Tribunal in Company Appeal (AT) (Insolvency) No. 1117 of

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2019, list the instant appeal alongwith that appeal on **2<sup>nd</sup> December, 2020** with notice to learned counsels in that appeal.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*